

**NATIONAL COMPANY LAW TRIBUNAL
JAIPUR BENCH**
(through web-based video conferencing platform)

Item No. 110

IA No. 266/JPR/2021

IA No. 392/JPR/2021

IA No. 77/JPR/2022

IA No. 192/JPR/2022

IA No. 215/JPR/2022

IA No. 222/JPR/2021

IA No. 223/JPR/2022

IA No. 248/JPR/2022

IA No. 33/JPR/2023

IA No. 130/JPR/2023

CP No. (IB)- 01/9/JPR/2021

Under Section 9 of IBC, 2016

In the matter of:

Sangam (India) Ltd.

...Operational Creditor/Applicant

Versus

Adig Jemtex Pvt. Ltd.

...Corporate Debtor/Respondent

Coram: HON'BLE MR. DEEP CHANDRA JOSHI, JUDICIAL MEMBER

HON'BLE MR. PRASANTA KUMAR MOHANTY, TECHNICAL MEMBER

Present Through Video Conferencing: -

For the Applicant

: Kamal Kumar Jain, RP

Amol Vyas, Adv.

Nand Kishore Jindal, Present in person

For the BoB

: Deepika Sanwariya

ORDER

Heard Mr. Kamal Kumar Jain, RP present in person. Mr. Nand Kishore Jindal, Suspended Director present in person. Mr. Amol Vyas, Adv. appearing for the Suspended Director and Ms. Deepika Sanwariya representing the Bank of Baroda.

IA No. 130/JPR/2023 has been filed by the RP Mr. Kamal Kumar Jain seeking withdrawal of CP under Section 12A of IBC, 2016. Mr. Nand Kishore

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Jindal, Suspended Director has raised the issue of Rs. 88,66,432/- which is the subject matter of IA No. 223/JPR/2022. Parties are directed to resolve all the issue before arguing the application under Section 12 A of IBC, 2016. List the matter on 27.03.2023 on top of the priority list.

Sd

(Prasanta Kumar Mohanty)
Technical Member

Sd

(Deep Chandra Joshi)
Judicial Member

March 15, 2023